

Revenues Through Non-Distributable Duties

1800. SHRI R.N. RAKESH : Will the Minister of FINANCE be pleased to state :

(a) the yield of revenues to Government through non-distributable duties, such as excise on sugar for the last three years ; and

(b) the percentage of discretionary grants out of the total grants given State-wise and year-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI

PATTABHI RAMA RAO) : (a) All Excise Duties except Cesses and Additional Duties of Excise (Textiles and Textile articles) which are earmarked for specified purposes, are shareable with the States. Net proceeds from Excise Duty on Electricity and Additional duty in lieu of Sales-tax are wholly passed on to the State after deducting the share of Union Territories.

The yield of revenue to the Government from the cesses and Additional Duties (Textiles and Textile articles) during the last three years as per departmental records were as under :—

	1980-81	1981-82	Rs. Lakhs. 1982-83 (Provisional)
(i) Cesses on production collected by the Central Excise Department	7387	12829	26262
(ii) Cesses collected by other agencies	3143	4152	4600 (R.E.)
(iii) Additional Duties of Excise (Textiles and Textile articles) collected by the Central Excise Department.	6737	9393	8357

(b) The information is being collected and will be laid on the Table of the House in due course.

Suits, Civil Writs Instituted Against Export Promotion Council

1801. PROF. AJIT KUMAR MEHTA : Will the Minister of COMMERCE be pleased to state :

(a) the names of the various Export Promotion Councils together with their years of existence ;

(b) the total number of suits, Civil Writs, SLPs or other legal proceedings insti-

tuted by the Members/Exporters against these Councils during the last three years separately ; and

(c) the total amounts of money spent on legal advices, Legal Chamber work, suits, Civil Writs, SLPs, etc. during the above period separately for each Council ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA) : (a) A Statement is annexed.

(b) and (c) The information is being collected and will be laid on the Table of the House.

STATEMENT

Sr. No.	Name of the Export Promotion Council	Year of commencement
1	2	3
1.	Apparels Export Promotion Council	1978
2.	Basic Chemicals, Pharmaceuticals & Cosmetics Export Promotion Council	1963

1	2	3
3.	Cotton Textiles Export Promotion Council	1954
4.	Chemicals & Allied Products Export Promotion Council	1958
5.	Cashew Export Promotion Council	1955
6.	Gem & Jewellery Export Promotion Council	1966
7.	Handloom Export Promotion Council	1965
8.	Leather Export Promotion Council	1956
9.	Sports Goods Export Promotion Council	1958
10.	Shellac Export Promotion Council	1957
11.	Silk & Rayon Textile Export Promotion Council	1954
12.	Wool & Woolen Export Promotion Council	1965
13.	Plastics & Linoleums Export Promotion Council	1955
14.	Engineering Export Promotion Council	1955
15.	Processed Foods Export Promotion Council	1962
16.	Spices Export Promotion Council	1960
17.	Carpet Export Promotion Council	1982
18.	Export Promotion Council for finished leather and leather Manufacturers	1963

The following Export Promotion Councils have been recently approved by the Government of India but not yet started functioning :—

1. Indian Silk Export Promotion Council.
2. Handicrafts Export Promotion Council.
3. Export Promotion Council for Construction and Civil Engineering.

D A. [Neutralisation Panel

1802. SHRI CHITTA BASU : Will the Minister of FINANCE be pleased to state :

(a) whether the Dearness Allowance Neutralisation Panel has since come to any conclusion regarding the upward revision of the variable Dearness Allowance ; and

(b) if not, the reasons for the delay ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE : (SHRI PATTABHI RAMA RAO) : (a) The Tripartite

Committee for considering revision in the DA formula for Central Public Sector employees is continuing its deliberations.

(b) In view of (a), does not arise.

Pakistan's Nuclear Capability

1803. SHRI P.M. SAYEED :

PROF. P.J. KURIEN :

Will the Minister of DEFENCE be pleased to State :

(a) whether Pakistan is close to developing nuclear weapons capability for testing a nuclear bomb ;

(b) if so, whether Pakistan is to explode the nuclear bomb within one or two months; and

(c) the reaction of the Union Government ?

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN) : (a) and (b) Available information suggests that Pakistan